

IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI 'J' BENCH, MUMBAI.

Before Shri B.R. Baskaran (AM) & Shri Aby T. Varkey (JM)

I.T.A. No. 1256/Mum/2015 (A.Y. 2010-11)

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| Culver Max Entertainment Pvt. Ltd.<br>(formerly known as Sony Pictures Network India Pvt. Ltd. erstwhile Multi Screen Media Pvt. Ltd.)<br>Interface Building No. 7<br>5 <sup>th</sup> Floor, Off Malad link Road, Malad West<br>Mumbai-400 064.<br><br>PAN : AABCS1728D<br>(Appellant) | Vs. | DCIT, CC-3(2)<br>Room No. 402<br>Aayakar Bhavan<br>M.K. Road<br>Mumbai-400020.<br><br>(Respondent) |
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CORRIGENDUM

This corrigendum is being issued, since there was an error in mentioning the name of the assessee in the order dated 22.12.2022 passed in ITA No. 1256/Mum/2015 for A.Y. 2010-11. Accordingly the name of the assessee mentioned in the cause title should be read as under :

“Culver Max Entertainment Pvt. Ltd.  
(Formerly known as Sony Pictures Network India Pvt. Ltd.  
Erstwhile Multi Screen Media Pvt. Ltd.)”

Sd/-

(ABY T. VARKEY)  
Judicial Member

Sd/-

(B.R. BASKARAN)  
Accountant Member

Mumbai; Dated : 22/05/2023

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(Judicial)
4. PCIT

5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

*PS*

BY ORDER,

(Assistant Registrar)  
ITAT, Mumbai